

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 772 OF 2012

[Arising out of Order-in-Appeal No: BC/340/RGD/2011-12 dated 28th February 2012 passed by the Commissioner of Central Excise (Appeals), Mumbai – III.]

Zenith Birla (India) Limited
Khopoli, Dist: Raigad – 410203

...Appellant

versus

Commissioner of Central Excise
Plot No.1, Sector 17, Khandeshwar
Navi Mumbai 410206

...Respondent

APPEARANCE:

None for the appellant

Shri N N Prabhudesai, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 86951 /2021

DATE OF HEARING: 28/09/2021

DATE OF DECISION: 28/09/2021

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*